

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/7960/2020

This the 16th day of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Gowhar Nazir Age 30 years, Son of Nazir Ahmad Bhat, Resident of Khrew Pulwama

.....Applicant

(Advocate: Mr. M.Y. Bhat)

Versus

1. Jammu and Kashmir Board of Professional Entrance Examinations through its Secretary Srinagar/Jammu.
2. Controller of Examinations Board of Professional Entrance Examinations Srinagar.
3. Shah Shahi Jahan Son of Ghulam Nabi C/o Principal, Government Dental College, Srinagar.
4. Shahnaz Son of Gulshan Ghulam Nabi C/o Principal, Government Dental College Srinagar.
5. Reyaz Ahmad Mir son of Mohammad Jamal Mir, C/o Principal Government Dental College Srinagar.
6. Shabir Ahmad Bhat son of Abdul Majid Bhat C/o Principal, Government Dental College Srinagar

.....Respondents

(Advocate: Mr. Rajesh Thappa, 1d. Deputy Advocate General)



O R D E R

[O R A L]



Delivered by Hon'ble Mr. Anand Mathur, Member (A): -

Learned counsel for the applicant submits that the matter has become infructuous on account of certain developments which have taken place.

2. Accordingly, in view of the submission made by the learned counsel for the applicant, the T.A. is dismissed as infructuous. No order as to cost.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun